

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1512/97

dt. 13-11-97

Between

P. Mahalakshmi Devi : Applicant

and

1. Sr. Supdt. of Post Offices
Chittoor Division
Chittoor

2. District Employment Exchange Officer
Chittoor : Respondents

Counsel for the applicant : S. Lakshma Reddy
Advocate

Counsel for the respondents : N.R. Devaraj
CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL.)

X

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Heard Mr. Srinivas for Mr. S. Laxma Reddy on behalf of the applicant, and Mr. N.R. Devaraj for the respondents.

1. The applicant is a candidate for the post of Postal Assistant in Chittoor Postal Division for which the selection is reported to be underway. It would appear that the respondents addressed the concerned Employment Exchange to sponsor certain number of names of candidates to fill up existing vacancies. The selection is stated to be based on a Departmental examination and an interview. It is confirmed by the learned Senior Standing counsel that the above procedure is in replacement of an earlier long-standing practice of recruiting candidates by paper notification on the basis of their performance at the matriculation examination.

2. The grievance of the present applicant is that her name did not figure in the list of candidates sponsored by the Employment Exchange for recruitment of the said post and that the respondents, for that reason, are not entertaining her candidature. Hence, this OA.

3. In view of the judgement of Hon. Supreme Court in 1996(6)SCALE 676 Excise Superintendent, Malkapatnam, Krishna Dist. vs. K.V.B. Visweswara Rao and others, it becomes necessary to direct that the candidature of the applicant be considered for the post of PA under a suitable community category, along with those candidates whose names have been sponsored by the Employment Exchange. For this purpose, the SSPO is to arrange to supply an appropriate form to the

applicant to enable her to apply for the post, provided she calls on SSPO, Chittoor, in the forenoon of 17-11-97. If the ~~in~~ completed application is submitted in the said respondent's office in the afternoon on the same day, and if she is otherwise found eligible for it, ^{she} should be permitted to take the examination along with other candidates, the examination which is scheduled for 18-11-1997.

4. Thus the OA is disposed of.


 (B.S. Jai Parameshwar)
 Member (Judl.)
 13-11-97


 (H. Rajendra Prasad)
 Member (Admn.)

Dated : November 13, 97
 Dictated in Open Court


 Deputy Registrar

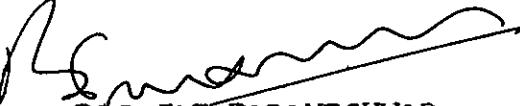
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19-11-1997.

O.A.No.1512/97.

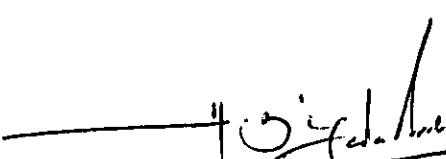
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It is submitted by Mr. Lakshma Reddy, learned counsel for the applicant that the Examination, scheduled to be held on 18-11-1997 has been postponed to some other date. Orders passed on 18-11-1997 shall be communicated to the respondents forthwith with a further direction that the date "18-11-1997" occurring in the last line of para 3 of the Judgment shall now be read as "any other date after 18-11-1997"


B.S.JAI PARAMESHWAR,

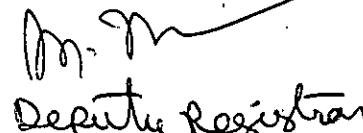
Member (J)

19.11.97


H.RAJENDRA PRASAD,

MEMBER (A)

sss.


Deputy Registrar

O.A.1512/97.

To

1. The Sr. Superintendent of Post Offices,
Chittoor Division, Chittoor.
2. The District Employment Exchange Officer,
Chittoor.
3. One copy to Mr. S. Lakshma Reddy, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One copy to HHRP.M.(A) CAT. Hyd.
6. One copy to D.R.(A) CAT. Hyd.
7. One spare copy.

pvm.

20/11/97
C.C. to day
S/11
I Court

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

The Hon'ble Mr. B. S. Jai Peramboo :M(O)

DATED:- 13/11/97

~~ORDER/JUDGMENT.~~

M.A.,/RA.,/C-A.No..

in

O.A.No. 1512/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

